

(b) if so, what was the outcome of the discussion; and

(c) what measures have been taken by the Government of India and Pakistan to check smuggling of narcotics?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir. Modalities to check smuggling of narcotics were discussed at the second meeting of India-Pakistan Joint Commission held from the 2nd to 4th July, 1985 at New Delhi.

(b) and (c) It was agreed that the respective intelligence and enforcement agencies of the two countries would mutually exchange, for appropriate action, information regarding seizures of narcotics, persons arrested and other relevant details and develop intelligence on suspected narcotics smugglers operating between India and Pakistan through seaports, airports and land routes.

Irregularities in Coal India Limited

1907. SHRI CHATURANAN MISHRA:
SHRI GURUDAS DAS GUPTA

Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether it is a fact that the Mines Officers' Association of India has recently submitted a memorandum to him alleging irregularities committed at highest level in Coal India Limited:

(b), if so, what are the details of allegations made therein:

(c) whether Government have any inquiry into _____ and _____

(d) if so, with what result?

THE MINISTER OF STEEL, MINES, AND COAL (SHRI VASANT SATHI I) (a) and (b) Yes, Sir. A memorandum received from the Coal Mines Officers Association of India in June 1985 alleging, among other things, irregular allotment of coal to private parties, transfer of _____ official of CCL at the instance of _____ a local

contactor and blacklisting and re-enlistment of firms.

(e) and (d) -The allegations looked into.

Release of smugglers

1908. SHRI CHIMANBHAI Will, the Minister of FINANCE be pleased to state:

(a) what is the number of smugglers acquitted during the last three years-

(b) What is the number of smugglers released from detention by Advisory Boards during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) The number of persons acquitted (who were prosecuted for smuggling offences) during the years 1982, 1983 and 1984 is given below:

Year	No. of Persons acquitted
1982	319
1983	430
1984	420

(b) The number of smugglers and foreign exchange racketeers released from detention by the Advisory Boards during the years 1982, 1983 and 1984 is given below;

Year	No. of smugglers and foreign exchange racketeers acquitted
1982	97
1983	92
1984	133